

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 268/MP/2020

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.

Petitioner : Sarda Energy & Mineral Limited

Respondent(s) : Noida Power Company Limited and Anr.

Date of hearing : **27.4.2026**

Coram : Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon

Parties Present : Shri Harshit Singh, Advocate, SKSPGCL
Shri Hemant Singh, Advocate, SKSPGCL
Shri Mridul Chakravarty, Advocate, SKSPGCL
Shri Devyanshu Sharma, Advocate, SKSPGCL
Shri Ravi Kishore, Advocate, PTC

Record of Proceedings

The matter was called out for hearing through hybrid mode.

2. At the outset, the learned proxy counsel for the Petitioner sought an adjournment due to unavailability of the arguing counsel. The learned counsel for the Respondent, PTC, did not oppose the said request.

3. The Commission, after hearing the learned counsel for the Petitioner, adjourned the hearing and directed the parties to file the following additional information, after serving a copy to the other, on or before **14.5.2026**:

Information to be submitted by the Petitioner (also sought vide the RoP dated 11.11.2025, 2.1.2026 and 19.2.2026):

- a) *Status of the payment by PTC against the Petitioner's invoice dated 26.5.2025, amounting to Rs. 9.98 Crore towards Electricity Duty;*
- b) *Whether the Petitioner has also raised the supplementary invoice towards its claim for GST on coal and LDO? If Yes, the copy of the supplementary invoice raised by the Petitioner to PTC, may be furnished;*
- c) *Detail with respect to Petitioner's claim of the transmission charges for the period 1.12.2018 to 31.3.2020 as per below table:*

Billing	Bill	Amount	for	MTOA	Quantum	Inter-state	Amount
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Month	which inter-state transmission charges raised by CTUIL to the Petitioner (in Rs.)	(in MW) for which inter-state transmission charges raised on to the Petitioner (in MW)	transmission charges raised by the Petitioner to the PTC (in Rs.)	paid by the PTC to the Petitioner (in Rs.)

Information to be submitted by Respondent, PTC:

- a) *The detail of transmission charges paid to the Petitioner for the period 1.12.2018 to 31.3.2020 as per below table:*

Billing Month	Total inter-state transmission charges bill raised by the Petitioner to the PTC (in Rs.)	Amount paid by the PTC to the Petitioner (in Rs.)	Reasons for deductions (if any)

Information to be submitted by Respondent, NPCL:

- a) *The detail of transmission charges paid to the PTC for the period 1.12.2018 to 31.3.2020 as per below table:*

Billing Month	Total inter-state transmission charges bill raised by the PTC to NPCL (in Rs.)	Amount paid by the NPCL to the PTC (in Rs.)	Reasons for deductions (if any)

4. The parties are also permitted to file their response on above, on or before **28.5.2026**, after serving a copy to the other.

5. The Petition shall be listed for hearing on **16.6.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

